

The Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and amendment of the Seventh Schedule)

DR. ASHOK KUMAR MITTAL (Punjab): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. ASHOK KUMAR MITTAL: Sir, I introduce the Bill.

The Entrepreneurship Leave Bill, 2024

SHRI VIVEK K. TANKHA (Madhya Pradesh): Sir, I move for leave to introduce a Bill to make provisions in the service conditions of Central Government employees, employees of Public Sector Undertakings, employees of statutory, autonomous and constitutional bodies, so as to enable them to avail upto two years of unpaid leave to pursue their startup venture and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI VIVEK K. TANKHA: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): I humbly request all the hon. Members to maintain dignity and have pin drop silence.

The Constitution (Amendment) Bill, 2024 (amendment of article 85)

SHRI DEREK O' BRIEN (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI DEREK O' BRIEN: Sir, I introduce the Bill.

The Right to Digital Literacy Bill, 2024

SHRI DEREK O' BRIEN (West Bengal): Sir, I move for leave to introduce a Bill to provide for a Digital Literacy Curriculum in all educational institutions to make the youth digitally literate and for matters connected therewith or incidental thereto.